

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

**Excise Misc. Application No.50192 of 2020 (by the
appellant) with Excise Appeal No.50011 of 2020**

[Arising out of Order-in-Appeal No.826(CRM)CE/JDR/2019 dated 23.09.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur (Rajasthan)]

M/s. Hindustan Zinc Ltd.

Chandaria Lead Zinc Smelter,
Putholi,
Chittorgarh (Rajasthan).

Appellant

VERSUS

Commissioner of Central Goods & Service Tax,

142-B, Sector-11, Hiran Magri,
Udaipur (Rajasthan).

Respondent

APPEARANCE:

Ms. Sukriti Das and Shri Shantanu Kumar, Advocates for the appellant
Shri Yashveer Singh, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51134/2021

DATE OF HEARING/DECISION:11.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 20.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme. The miscellaneous application filed by the appellant stands disposed of.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

